By Speed post

F. No. A-23011/25/2015-Ad.IIA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

North Block,
New Delhi, the 20th June, 2016.

To,
All the Cadre controlling Authorities under CBEC

Subject: Clarification on MACP- Grant of 3rd MACP to the Superintendents in CBEC who were granted non-functional grade pay of Rs. 5400/- in Pay Band-2 -- Reg.

---

Sir/Madam,

I am directed to say that the Board is in receipt of various references/representations from field offices/officers seeking clarifications on the issue of grant of 3rd financial upgradation under MACP Scheme to Superintendents who were granted non-functional grade pay of Rs. 5400/- in Pay Band-2.

2. The matter regarding counting of non-functional Grade pay of Rs. 5400/- in Pay Band-2 to the Superintendents as one financial upgradation for the purpose of MACP Scheme has been re-examined in consultation with Department of Personnel & Training (DoP&T). DoP&T has now advised in consultation with Department of Expenditure that the grant of non-functional grade pay of Rs. 5400/- in PB-2 to the Superintendents needs to be counted as one financial upgradation for the purpose of MACP Scheme. DoP&T has drawn attention to the specific provision in Para 8.1 of Annexure-I of OM No. 35034/3/2008-Estt.(D) dated 19th May, 2009 read with FAQ No. 16 (copy enclosed) which indicate that the Non-functional scale in Grade Pay of Rs. 5400 in PB-2 is to be treated as a financial upgradation under MACP Scheme. DoP&T has also advised that court cases including the case of R. Chandrasekaran may be agitated/defended as per the MACP Scheme vide DoP&T O.M. dated 19.5.2009.

3. The Board's letter of even number dated 26.05.2015 addressed to Chief Commissioner of Central Excise, Chennai Zone in the case of Shri R. Chandrasekaran has been treated as withdrawn.

4. All Cadre Controlling Authorities are requested to take appropriate action to settle MACP cases accordingly. Also, appropriate action may be taken to defend the cases, emerging out of the case of Shri R. Chandrasekaran, on behalf of Union of India.

5. This issues with the approval of Chairman, CBEC.

Yours faithfully,

(A. K. Qasim)
Deputy Secretary to the Government of India
Tel.No. 23095530

P.T.O.
Copy to:

i. Pr. Chief Controller of Accounts, Central Board of Excise & Customs, A.G.C.R. Building, (1st floor), New Delhi – 110 002 for information and necessary action.

ii. DG Systems, CBEC for uploading it on CBEC’s website.

(A. K. Qasim)
Deputy Secretary to the Government of India
Tel.No. 23095530